

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA/021/00912/2019  
Date of Order : 16-10-2019

Between :

G.Prabhu S/o G.Narayana,  
Aged about 61 years,  
Gr. 'C', Occ : Retd Telephone Technician,  
O/o Principle General Manager,  
Hyderabad Telecom District, Hyderabad,  
R/o H.No.8-1-284/OU/517, Shaikpet,  
Golconda, Hyderabad. ....Applicant

AND

1. Union of India rep by Secretary,  
Department of Telecommunications,  
20 Ashoka Road, New Delhi -1.
  
2. Bharat Sanchar Nigam Limited,  
Rep by its Chairman cum Managing Director,  
Bharat Sanchar Bhavan, BSNL Corporate Office,  
Janpath Road, New Delhi-110001.
  
3. The Chief General Manager,  
Telangana Telecom Circle,  
Door Sanchar Bhavan, Hyderabad-1.
  
4. The Principal General Manager,  
Hyderabad Telecom District,  
BSNL Bhavan, Saifabad, Hyderabad.
  
5. The Accounts Officer (Works),  
O/o Principal General Manager,  
Hyderabad Telecom District,  
BSNL Bhavan, Saifabad, Hyderabad. ....Respondents

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Counsel for the Applicant: Mr. B. Pavan Kumar

Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC for RR 1 & 2  
Mr. M. C. Jacob, SC for BSNL

CORAM :

THE HON'BLE MRS.NAINI JAYASEELAN,ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mrs.Naini Jayaseelan , Administrative Member)

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Heard Dr.A.Raghu Kumar representing Mr.B.Pavan Kumar, learned counsel for the applicant, Mr. B. Lakshman representing Mrs. K. Rajitha, learned Sr Central Govt., Standing Counsel for Respondents 1 & 2 and Mr. M. C. Jacob, learned Standing Counsel for BSNL.

2. The prayer of the applicant is that, the bills of the applicant's mother whose name has been mentioned as one of the dependants in the ID card No.9303, dated 05.09.2018, under the BSNL MRS Scheme have not been cleared although the treatment was taken in an empanelled hospital. Subsequently the applicant has submitted two representations dated 22.03.2019 and 06.06.2019 on account of non reimbursement of the said medical bills to the tune of Rs.3,60,000/- ( Rupees three lakhs and sixty thousand only).

3. Heard both the counsel.

4. In view of the above, the Respondents Department is directed to dispose of the two representations by passing a well reasoned speaking order within a period of two months from the date of receipt of a copy of this order.

5. O.A disposed of accordingly at the admission stage without going into merits of the case. No order as to costs.

(NAINI JAYASEELAN)  
ADMINISTRATIVE MEMBER

Dated : 16<sup>th</sup> October, 2019.  
Dictated in Open Court.

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